NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 476/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company		Diamond Steel EnterprisesVs- Reacon Engineers (India) Pvt.Ltd.		
Under Section		8 & 9 IBC		
SI. No.		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	SOURDIT DA) Operational Creditor	Sourojit laignete
•	DEEP NATH	H ROY)	Operationed Deleter Corporati	Sain ort Chally
	BALKAT CI	(8/4/7

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor made a statement petitioner may be directed to serve a copy of the petition along with the copy of demand notice. Prayer is allowed. Petitioner is directed to serve a copy of the petition along with the copy of the demand notice on the corporate debtor.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

Ld. Counsel for the corporate debtor sought leave for filing Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

List it on 14/03/2018 for admission.

Sd

(J<mark>inan K.R.)</mark> Member (J) Sd

(V.P.Singh) Member (J)